

श्री छदल बिहारी बाजपेयी : मैं आपको समाचारपत्र बतलाने के लिये तैयार हूँ जिसमें यह ख्या है कि प्रधान मन्त्री ने कहा है "मीन"

श्री राम सहाय पांडे : मैं कहता हूँ कि नहीं कहा, आपने कहा कि कहा। इसलिए जो भाषण संसद् के बाहर दिया गया उसका उल्लेख संसद् में नहीं होना चाहिये। इस पर मैं, उपाध्यक्ष महोदय, आपकी रुलिंग चाहता हूँ।

श्री छदल बिहारी बाजपेयी : उपाध्यक्ष महोदय, पहले आप प्वाइंट आफ आर्डर का फैसला दे दीजिये।

SHRI R. S. PANDEY : Any speech or any words uttered by any person outside the domain of the Parliament cannot be made a mention of on the floor of the House. The moment it is mentioned on the floor of the House, it becomes national property. Now it is going to be published that a mention was made by Shri Vajpayee. What authority has he to say that she has said that ? I say, 'No' He says, 'yes'. But she has not said it.

I want to have a precise ruling from you that any speech which was made outside the domain of the Parliament cannot be entertained on the floor of the House.

MR. DEPUTY SPEAKER : I do not think that this is correct. Unless the expression is un-parliamentary or undignified, if a thing can be mentioned outside why can it not be mentioned inside the House as a part of the argument ?

SHRI R. S. PANDEY : Whether a speech has been made or not is the question. I challenge and say that these words have not been mentioned in the speech. I say that the word he has mentioned was not uttered.

MR. DEPUTY-SPEAKER : That is on record. That is all. I cannot say that it is not in order. He says it is not in order. That is on record.

SHRI AMRIT NAHATA (Barmer) : Shri Vajpayee himself said 'If it is true'. The word used by the Prime Minister,

according to Shri Vajpayee, is 'mean', which does not mean *kaminapan*, as he says. He is misleading the House deliberately and mischievously.

SHRI ATAL BIHARI VAJPAYEE : What does it mean ?

SHRI R. S. PANDEY : I have no objection, if it is true that word 'mean' has been used, to Shri Vajpayee saying it here.

MR. DEPUTY-SPEAKER : Shri Vajpayee can continue his speech the next day.

We shall now take up Private Members' business.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTH REPORT

SHRIMATI JYOTSNA CHANDA (Cachar) : I beg to move :

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions Presented to the House on the 28th July, 1971."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th July, 1971."

The motion was adopted.

15.01 hrs.

RESOLUTION RE : PROVISION OF JOINT SITTING FOR PASSING CONSTITUTION AMENDMENT BILL—Contd.

MR. DEPUTY-SPEAKER : Further discussion of the following Resolution

[Mr. Deputy Speaker]

moved by Shri Shashi Bhushan on 16 July, 1971 :

"This House is of opinion that the Constitution be so amended as to provide explicitly for the joint sitting of the two Houses of Parliament for passing a Bill to amend the Constitution when such a Bill, having been passed by the Lok Sabha, is rejected by the Rajya Sabha."

along with the amendment moved.

Shri Nahata may continue his speech.

SHRI AMRIT NAHATA (Barmer) : Fifteen days back, I was trying to say that the composition of Rajya Sabha is such that it was never expected to have equal powers with this House. This House represents the people of our country ; the Rajya Sabha represents the States. The Rajya Sabha is a permanent House. Being a permanent House, it often ceases to reflect the urges and aspirations of the people.

15 03 hrs.

[SHRI K. N. TIWARY in the Chair]

Take the present composition of the Rajya Sabha. Recently our people gave a clear and unmistakable verdict through the mid-term elections. The composition of this House is radically different from that of the previous House, but no such radical change can be seen in the Rajya Sabha. Parties routed by the people are represented in the Upper House disproportionately. Even people who have been defeated at the polls continue to be Members of the Rajya Sabha.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Sitaram Kesri.

SHRI AMRIT NAHATA : Sometimes it is called 'Raj Narain Sabha.'

The 'Raj Narain Sabha' continues to work. . .

श्री अटल बिहारी वाजपेयी : क्या राज्य सभा को राज नारायण सभा कहना उचित है ? क्या यह इस सदन या उस सदन की मर्यादाओं के अनुरूप बात है ?

SHRI AMRIT NAHATA : I did not call it. I said sometimes people call it so.

MR. CHAIRMAN : That is not proper. Please avoid such expressions.

SHRI AMRIT NAHATA : What I was saying was that the Upper House as it is called-it is not Upper House-does not reflect the popular feelings of our people because the members there are elected by State legislatures. It often happens that if a particular Bill is passed in this House and is not passed in the other. Therefore, our Constitution-makers provided for a joint sitting of the two Houses where the Bill could be finally adopted or rejected.

As far as legislative powers are concerned, our House has three specific legislative powers. One is to pass ordinary laws. On this, both Houses have equal powers. Then this House is supposed to have powers to pass money bills. Here, the upper House has not been given any powers. It is understandably so because in respect of money Bills, it is the people's representatives who alone should grant permission to the Central Government to spend money. The Rajya Sabha, since the members of that House represent the State legislatures, should have no influence or say as far as money powers of the Lok Sabha are concerned.

Then we have the third legislative power, the constitutional power, which is the most important power of Parliament. We can even amend the Constitution. Presently I am not speaking on this chapter or that chapter of the Constitution, but at least it is recognised by all that this house has the right to amend the Constitution. This power which vests with Parliament is far more important than even passing of money Bills. In the case of money Bills, the Rajya Sabha has no power, whatsoever. Naturally, it was assumed, and it should be assumed, that where constitutional powers are concerned, where Parliament is acting as virtually the Constituent Assembly as far as the amending the Constitution is concerned, the voice of this House shall be supreme. It is true that the Constitution does deal with certain things that affect the States. This is true that when such provisions are sought to be amended which affect the States, Parliament alone should not

have the last word as far as amending the Constitution is concerned. Therefore, our Constitution does provide for ratification of those constitutional amendments which affect the States by the State legislatures. So, it has been taken care of. Where the States are affected, the State Assemblies do have a vote; the majority of State Assemblies have to pass that constitutional amendment. In that case, the voice of Rajya Sabha is redundant. Even where the constitutional amendment seeks to affect the powers, the boundaries, etc., of the States, the voice of the State Assemblies is taken into consideration. Therefore, strictly speaking, there is no rationale, no justification where the constitutional amendments are concerned, that Rajya Sabha should have the same powers as it has in connection with the money Bills if not less. But if this is not accepted, at least this provision must be accepted, namely, that in case of constitutional amendment Bills, at least the Rajya Sabha should not be given the powers more than what it has in connection with ordinary Bills. In ordinary Bills, if there is a difference of opinion between the two Houses, then there is a provision for a joint session of both the Houses. In at least the constitutional amendment Bills, this provision must be applicable. If Rajya Sabha is asked to sit with the Lok Sabha, if there is a difference of opinion on ordinary Bills, then it is all the more necessary that on the constitutional amending Bills, there should be a provision for a joint session of both the Houses in case there is a difference of opinion.

I think, therefore, that since constitution-amending powers of Parliament are more important than even legislation concerning moneys or ordinary legislation, and since the Constitution-makers had made it very clear that the upper House, the Rajya Sabha, will not have equal powers with the Lok Sabha, then it is imperative and it is implied that where there is a difference of opinion between the two Houses in connection with a constitutional amendment, there should be a provision for a joint session of the two Houses and then that constitutional amendment should be adopted or rejected.

I therefore second the motion of Shri Shashi Bhushan.

SHRI DASARATHA DEB (Tripura East) : Sir, the resolution reads as follows:

"This House is of opinion that the

Constitution be so amended as to provide explicitly for the joint sitting of the two Houses of Parliament for passing a Bill to amend the Constitution when such a Bill, having been passed by the Lok Sabha, is rejected by the Rajya Sabha".

The resolution moved by Shri Shashi Bhushan on 16 July is in my opinion a practical proposition, based on certain facts. We should not think that the Constitution is sacrosanct; it must be a practical one. When Parliament faces any constitutional difficulty to enact any progressive legislation, I think the Constitution should be amended on the line suggested so that such Bills could be got passed. The abolition of Privy purses Bill was passed by the Lok Sabha but rejected by the Rajya Sabha because the requisite number of votes was not there. If this provision of joint sitting to amend the Constitution had been there, I think the fate of that Bill would have been different. That Bill could not be passed and as a result our country continues to pay huge sums to the ex-rulers.

In our country we are trying to develop democracy and in a democracy all people are equal. There cannot be any special privileges for ex-rulers. But we had certain constitutional difficulties. The parties which wanted to pass that Bill and abolish the Privy Purses did not enjoy two-thirds majority at that time. So, those Purses continue.

I do not say that by amending the Constitution, the power to pass the Money Bills will go over to Rajya Sabha because Rajya Sabha has no power at all and rejection of a Money Bill by Rajya Sabha does not arise at all. When it is a question of amending the Constitution, then Rajya Sabha will have the power to make its voice heard on that Bill. Certain persons opposed the Privy Purse Abolition Bill. What was their motive?

I am from the same community to which the ex-ruler of Tripura belongs and I come from that State. I know what role was played by the ex-rulers. They kept the entire people illiterate and backward, without any medical facilities but collected revenues and spent that money on luxurious things. Is it as a reward for those things that our country should continue to give them their Privy Purses? They should not get it.

It happened in the case of the Privy

[Shri Dasaratha Deb]

Purse Bill. In future also some occasion may arise when our country may need the passing of legislation of a progressive nature for the benefit of the country. If there is no provision for a joint session for passing such Constitutional amendments, then we may face the same difficulty. In view of all these experiences, we must have a provision in the Constitution for a joint session on such occasions, and that is why I support this Resolution moved by Shri Shashi Bhushan.

SHRI G. VISWANATHAN (Wandiwash): The Resolution moved by Shri Shashi Bhushan amounts to whittling down the power of the Rajya Sabha. When the Privy Purses Bill which was passed by this House fell through in the Rajya Sabha, this question was considered by the Government and they did not accept this suggestion. When the Government themselves are not in favour of a joint session, I do not know why a member of the ruling party should come forward with such a Resolution.

When people talk about the Upper House, they only think of the House of Lords. Let me remind them that there is the U. S. Senate also which enjoys enormous powers with equal representation for all the States. Our Constitution is federal in nature. It is not federal in full, and therefore, it is called quasi-federal by constitutional pundits. In a country with a federal or quasi-federal Constitution, the States must get equal opportunity, they must be treated on a par. In such a set-up, the Rajya Sabha as a role to play and the grievances of the States have to be ventilated there.

Some members have pointed out that it is not a popular House elected by the people. After all it is elected by the representatives of the people who are members of the Legislative Assemblies in the various States. So, it does not mean that they do not represent the people. Most of our elections are indirect. Even the President is not elected by the people, but we cannot say that he does not represent the people. In the same way the Rajya Sabha is also elected by the M.L.As, who are representatives of the people, and it has a role to play. A joint session will be definitely whittling down the power of the Rajya Sabha.

Some members ask why there should be an Upper House at all. This question has been considered by various eminent constitutional pundits for a long time and most of them were in favour of an Upper House, so that even when a measure is rushed through in the Lower House, it will be calmly considered in the Upper House. They will make their own suggestions or amendments and the Lower House will be given a chance to reconsider the matter. It is not always the case that the majority is just. Sometimes the majority may turn out to be unjust, and at such times we will get an opportunity to reconsider the Bill which we have rushed through. In the circumstances, I think the Rajya Sabha is essential in federal set-up, and we should not whittle down its power. Already their power is less compared to our House. They have no financial powers. In the circumstances I am not in a position to support this Resolution.

श्री धार० शो० बड़े (खरगोन): सभा-पति महोदय, श्री शशि भूषण ने जो प्रस्ताव रखा है, वह इस प्रकार है: "इस सभा की राय है कि संविधान में इस प्रकार का संशोधन किया जाये कि उसमें संविधान का संशोधन करने वाले विधेयक को, जब ऐसा विधेयक लोक सभा द्वारा पास किये जाने पर राज्य सभा द्वारा अस्वीकृत किया जाता है, पास करने के लिए संसद की दोनों सभाओं की संयुक्त बैठक करने के लिए स्पष्ट उपबन्ध हो।"

मेरी समझता है कि अब तक राज्य सभा का जो उपयोग किया गया है, उसका जो महत्व है, उसकी तरफ प्रस्तावक महोदय ने ध्यान नहीं दिया है। जब पार्लियामेंट के मेम्बर की बात कही जाती है, तो उसका मतलब लोक सभा और राज्य सभा दोनों के सदस्यों से होता है। राज्य सभा का महत्व यह है कि जब कभी यहां पर स्टीमरोलर मंजूरिटी से या जल्दी में कोई विधेयक पास होता है, तो राज्य सभा में उस पर शान्ति से विचार किया जाता है। फिर उसके बाद यदि वह नामंजूर हो तो आडिनरी

बिलों के लिये तो व्यवस्था है, लेकिन संविधान के संशोधन के लिए व्यवस्था नहीं है। इसलिये मैं ऐसा समझता हूँ कि हमारे प्रस्तावक महोदय के ध्यान में यह कल्पना भी कि प्रिवी पर्स जो राज्य सभा में नामन्जूर हो गया, उससे उनको निराश होना पड़ा, इसलिए इस प्रस्ताव को यहाँ पर लाये हैं कि यदि फिर से संविधान का संशोधन आये और वह पास न हो, तो ज्वाइंट सेशन होना चाहिये, राज्य सभा में अलग से विचार नहीं किया जाना चाहिये। वास्तविकता यह है, सभापति महोदय, मैं उनको धन्ववाद देना चाहता हूँ कि वह ऐसा प्रस्ताव नहीं लाये कि राज्य सभा को ही खत्म किया जाय।

सभापति महोदय, संविधान बनाने वालों ने उस समय इस पर काफी विचार किया था और बहुत सोच-विचार के बाद राज्य सभा का प्राविजन उस समय संविधान में किया गया था। लेकिन अब स्थिति यह है जैसे हमारे यहाँ निमाड़ में कहा जाता है—घर बुदुए पना—पूर्वजों ने जो घर बनाया है, कोई अच्छा मकान बांधा है तो उसको गिराना या उसको खत्म करना, उस पर बगीचा बनाना या फिर उस पर फेंकटी खोलना। उसी तरह से हमारे संविधान में हमारे पूर्वजों ने जो नियन्त्रण रखा था, अब उस नियन्त्रण को खत्म करने के लिये यह कोशिश चल रही है। मैं इसलिए भी इसका घोर विरोध कर रहा हूँ कि इस प्रकार के प्रस्ताव को रख कर एक प्रकार से राज्य सभा को ही खत्म करने की कोशिश की जा रही है, राज्य सभा के राइट्स को खत्म किया जा रहा है। लोक सभा में यदि मैजोरिटी मिल जाय, काफी मैजोरिटी आ जाय, तो इस प्रस्ताव को पास करके वे चाहते हैं कि राज्य सभा को ही खत्म कर दिया जाय, उसके अधिकार को ही खत्म किया जाय। हमारा संविधान मिस्टर्ड फैंडल भी है और यूनीटरी भी है, इसमें अपर हाउस का होना बहुत महत्त्व रखता है। इंग्लैंड में भी ऐसे हाउसका बड़ा महत्त्व माना गया है, दूसरे देशों

में भी इसका बहुत महत्त्व माना गया है। इंग्लैंड में हाउस आफ लार्ड्स है, अमरीका में भी इस तरह का हाउस है, इससे नुकसान नहीं होता है, बहुत लाभ होता है। जब कभी यहाँ पर कोई ऐसा प्रस्ताव पास हो जाय, जो जनता के खिलाफ हो, तो राज्य सभा में उस पर रोक लगाई जा सकती है, उस पर शान्ति से विचार किया जा सकता है।

दूसरी बात इस प्रस्ताव में यह कहा गया है—“जब ऐसा विधेयक लोक सभा द्वारा पास किए जाने पर राज्य सभा द्वारा अग्वीकृत किया जाता है, तब उस को पास करने के लिए संसद की दोनों सभाओं की संयुक्त बैठक करने का स्पष्ट उपबन्ध हो।”

अगर राज्य सभा में कोई विधेयक पास नहीं होता है, तो उसके पीछे कुछ महत्त्व है, ऐसी बात नहीं है कि उसका कोई महत्त्व ही नहीं है। जिस प्रकार से आप लोक सभा में चुन कर आये हैं, उसी तरह से राज्य सभा के सदस्य भी विधान सभाओं द्वारा चुन कर आये हैं, वे भी विचार रखते हैं, जितने आप देश भक्त हैं, उतने ही वे भी देश भक्त हैं। इस लिये इस प्रकार के संशोधन से उनके अधिकार को छीनना उचित नहीं है। संविधान में जो व्यवस्था रखी गई है, उस व्यवस्था को खत्म करना मैं समझता हूँ कि अकलमन्दी का काम नहीं होगा। इसलिये मैं इस का तीव्र विरोध करता हूँ और चाहता हूँ कि यह प्रस्ताव नामन्जूर किया जाय।

श्री सरजू पांडे (गाजीपुर) : माननीय सभापति महोदय, यह प्रस्ताव जो सदन के सामने आया है, काफी महत्वपूर्ण है अभी हमारे भाई बोल रहे थे यह कह रहे थे, कि यह प्रस्ताव इसलिए आया है कि प्रीवीपर्स के बारे में संविधान का संशोधन लोक सभा में पास हो गया, लेकिन राज्य सभा में पास नहीं हुआ, इसलिए इस अंकट को ही खत्म कर देना चाहिये। इस प्रस्ताव में यह

[श्री सरजू पाण्डे]

कहा गया है कि जिस तरह दूसरे कानूनों के लिये व्यवस्था है कि अगर किसी कानून को लोक सभा पास करे और राज्य सभा उसको पास न करे तो दोनों सदन उसको पास करते हैं उसी तरह की व्यवस्था संविधान के संशोधन के लिये की जाय, संविधान पास करने के लिये भी उसी नियम को लागू दिया जाय—यही इस प्रस्ताव का मूल उद्देश्य है और मैं समझता हूँ ठीक है।

सभापति महोदय, हमारा देश एक बहुत बड़ा देश है, इसमें तरह-तरह के लोग हैं। इसमें प्रतिप्रियावादी लोग जनता में अपनी जड़ें रखते हैं। जो देश के पूंजीपति हैं, आप चाहे जो कानून बना लीजिये, वे उसका लाभ उठाते हैं। मैं जानता हूँ जिस समय संविधान का संशोधन हमारे यहां हो रहा था, एक-एक मेम्बर को खरीदने की कोशिश की गई, ऐसे देश में इस तरह का लचर कानून रखना मेरी समझ में नहीं आता है, जहां पर इस तरह की रिश्तत दी जाय। मुझे तो यह भी डर था कि कहीं मेम्बरों को किडनीप करके भगाया न जाय। बहुत से मुल्कों में जहां इनडायरेक्ट इलेक्शन होता है, ऐसा देखने में आया है कि बहुत सारे मेम्बरों को पकड़ कर घर में बंद कर देते हैं और, सभापति महोदय, श्रीमान जी भी उसी को बिलौंग करते हैं। इसलिये मैं समझता हूँ कि यह राज्य सभा के भंग करने का सबाल नहीं है और अगर भंग भी हो जाय तो कोई फर्क नहीं पड़ता है। इस गरीब देश में सारे कामों में कुप्लीकेशन होता है, राज्य सभा ही क्या है ... (व्यवधान) ... जनता के लिए ऐसा कोई कानून नहीं चलने दिया जायगा जिसमें जनता का हित न हो। कानून जनता के हित के लिए होते हैं, अगर कोई कानून जनता का गला काटता है तो उसकी क्या जरूरत है। जनता का मतलब पूंजीपति नहीं होता है। मैं इनको तो जनता मानता ही नहीं हूँ, ये तो शोषक हैं, मुठेरे हैं, झूठ रहे हैं, डाकुओं के लिये यह कानून

नहीं है। ये देश की जनता के हित का हनन करने वाले हैं, उसके श्रम पर डाका डालते हैं, ऐसे लोगों को समाप्त करने के लिए कानून होना चाहिये और इस दृष्टि से मैं चाहता हूँ कि प्रस्ताव को मान लेना चाहिये।

मैं यह भी कहना चाहता हूँ कि हमारे पूरे संविधान को ही परिवर्तित करने की जरूरत है, क्योंकि अभी जो संशोधन इसमें किया जायगा, उसके बाद ये लोग उसको सुप्रीम कोर्ट में ले जायेंगे, अगर सुप्रीम कोर्ट से कोई बात लिखा लाये तो फिर झगड़ पड़ेगी। आज जनता ने हमको यहां भेजा है, हमने जिनको बनाया है, वे ही उल्टी बातें करते हैं। इसलिए मैं चाहता हूँ कि संविधान सीधा-सादा हो, जिसमें कोई दूसरा ग्रंथ न हो, सब बातें स्पष्ट हों, ऐसा संविधान हम को बनाना चाहिये। ऐसा नहीं होना चाहिए कि हमारे पूंजीपतियों के भाई लोग जो यहां पर बंठे हुए हैं वे इसका अपने पक्ष में इस्तेमाल कर सकें।

इसलिए मेरी दरखास्त है कि संविधान में ऐसा प्राविजन जरूर किया जाय—अगर संविधान में परिवर्तन की जरूरत हो तो वह अधिकार राज्य सभा को नहीं होना चाहिए जो लोक सभा को है। अगर हमारा डिफरेंस आफ ओपीनियन होता है तो दोनों सदनों को बुलाया जाय और मैजोरिटी या दो-तिहाई मैजोरिटी से उसको पास किया जाय।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करता हूँ।

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE): Sir, I have heard the debate with great attention on the last occasion as well as today. I must say that the views which were expressed on both sides deserve very mature and very careful consideration. There is considerable substance in the contention made in support of the resolution that this House is more representative of the people—I do not think

there can be any dispute about that—and to that extent the supreme authority, particularly in the matter of constitutional amendments, as the hon. Member has said just now, should rest only with this House. As against that, the argument is that the entire structure of our Constitution is federal and inasmuch Rajya Sabha is the body which gives representation to the State Legislatures the federal structure should not be altered by depriving Rajya Sabha of its right to consider separately a move for a constitutional amendment. I do agree that the views in favour of the resolution require to be very carefully considered. I can assure the hon. Member who has moved the resolution that they will be very carefully considered. In fact, they have been under consideration for some time. But this will involve not only the opinion of the Rajya Sabha itself, because if the Constitution is amended so as to provide for a joint session, as the amending process today is under the Constitution the amendment will have to be approved by the Rajya Sabha. Therefore, we have to take into account the feelings of the Rajya Sabha also before moving any such amendment. At the same time, inasmuch as it has something to do with the federal structure, may be at the appropriate time when this question is considered the States also will have to be consulted. But I will again repeat my assurance to the hon. mover of the resolution that government will give great weight and consideration to the arguments in support of the resolution which have been made by the mover himself and by those others who have spoken in favour of it. In view of this, I would request the hon. mover to withdraw the resolution.

श्री शशि भूषण (दक्षिण दिल्ली) : सभापति महोदय, माननीय मन्त्री जी ने जो आश्वासन दिया कि इस प्रस्ताव पर गंभीरता से विचार करेंगे और समय आने पर उचित कदम उठावेंगे, मुझे उनके इस आश्वासन पर पूरा भरोसा है। वे इस सदन में अभी अभी कुछ ऐतिहासिक कांतिकारी प्रस्ताव लाए हैं और उन प्रस्तावों को लेकर इतिहास में अपना नाम स्मरणीय चिह्नित किया है संविधान में मौलिक अधिकार प्राप्त तौर पर सम्पत्ति के विशेष अधिकार को संयत संशोधित करने के सिलसिले

में—इसलिए मुझे पूरा भरोसा है कि इस सिलसिले में भी वे सही कदम जरूर उठावेंगे।

सभापति महोदय, तकरीबन सभी दलों के सदस्यों ने मेरे इस प्रस्ताव का समर्थन किया है और मुझे इस बात से कोई हैरानी नहीं हुई जबकि एक दल ने इसका समर्थन नहीं किया। वास्तव में मैं जनसंघ से समर्थन की आशा भी नहीं करता था क्योंकि वे संविधान की पूजा इसलिए करते हैं कि अभी तक संविधान में पूंजीपतियों और राजाओं के अधिकारों के प्रति थोड़ा समर्थन निहित है और जब तक वह इसमें निहित है तभी तक वे इस संविधान को सर्वोपरि मानते हैं और जिस दिन भी वह बात नहीं रहेगी उसी दिन उनको संविधान के प्रति कोई आस्था भी नहीं रह जायेगी। संविधान में उनकी आस्था एक पर्व के तौर पर है और उसका कोई महत्व नहीं है। यहां पर संविधान में परिवर्तन करने के लिए कोई क्रांतिकारी कदम उठाया जाता है तो बाहर उसके लिए सत्याग्रह किया जाता है। जब भी कभी संसद में कोई प्रगतिशील कदम उठाया जाता है तो ये बाहर कभी हिन्दी के नाम पर और कभी गाय के नाम पर और कभी बंगला देश के नाम पर सत्याग्रह करते हैं। राजाओं के प्रीवी पर्स के सवाल पर सदन से बाक आउट किया और अभी दो दिन पहले बाक आउट फिर किया लेकिन इन बातों से मुझे कोई हैरानी नहीं है क्योंकि देश अब बहुत जागृत हो चुका है। इस बार के चुनावों का जो नतीजा निकला है उससे भी यह अन्दाज लगता है कि देश ने इनका समर्थन नहीं किया है।

एक बात मैं जरूर कहना चाहता हूं कि राज्य सभा में भी इसी सम्बन्ध में प्रस्ताव लाया गया है और वहां भी जितने प्रगतिशील दल हैं—एक दो सरमायेदारों की, चौकीदारों की जमाअतों और राजा महाराजाओं के पिट्टुओं को छोड़कर—बाकी सभी इस प्रस्ताव का समर्थन करते हैं और उस पर विचार भी कर रहे हैं। इससे तो राज्य सभा का स्टेटस बढ़ता है, राज्य सभा की महत्ता बढ़ती है कि

[श्री शशि भूषण]

लोक सभा उनका आलिगन करती है। राज्य सभा के लिए इससे बड़ी बात और क्या कह सकते हैं कि हम उनसे स्थायी शादी करने जा रहे हैं। हर दृष्टि से यह प्रस्ताव बड़ा महत्वपूर्ण है।... (अध्यक्षान) ... मुझे पूरी आशा है...

श्री अमृत नाहाटा : मधोक जी ने चुनाव में कहा था कि शशि भूषण की तीन बीवियां हैं।

श्री शशि भूषण : जब हम लोक सभा-राज्य सभा के सदस्य एक साथ अपनी मतों से राष्ट्रपति को चुनते हैं जिसमें सभी के मत एकट्ठा होते हैं तो देश के भाग्य को बदलने के लिए भी एक साथ बैठकर फैसला करें इससे राज्य सभा का स्टेटस बढ़ता है। हम तो राज्य सभा के महत्व को और बढ़ा रहे हैं। श्री अटल बिहारी जी अगर यहां आज होते तो शायद इसका समर्थन करते और आज वाक आउट नहीं करते।

एक बात मैं और कहना चाहता हूँ। यहां पर माननीय सदस्य द्वारा कहा गया कि इंग्लैंड का जो धारावाहिक कानून है, उसमें यह है कि नीचे का हाउस अगर कोई गलती कर ले तो ऊपर का हाउस उसको सुधार देता है लेकिन मैं नहीं समझता कि जनता के चुने हुए लोग बहुमत से कोई काम कर तो उसमें कोई मूलभूत गलती हो सकती है। दूसरे वहां के धारावाहिक कानून और यहां के कानून में बहुत अंतर है। वैसे मैं अब समझता हूँ कि कोई परेशानी की बात नहीं है क्योंकि जो प्रस्ताव वहां लोक सभा में लाये हैं वह वहां राज्य सभा में भी पास होने वाले हैं क्योंकि अब स्टेचर पर सदस्य को लाने की स्थिति राज्य सभा में नहीं रह गई है।... (अध्यक्षान) ... लेकिन मेरा कहना यह है कि यह एक सिद्धांत की बात है हालांकि राज्य सभा में मुझे आज जनता के हित में किसी भी प्रस्ताव पर तीन चौथाई बहुमत मिलने का पूरा भरोसा है भले ही राजा महाराजाओं के चौकीदार जमाअतें इसमें साथ न हों। ये अब चाहे

जितने सत्याग्रह-दुराग्रह कर लें, देश की प्रगति अब रुकने वाली नहीं है। ऐसी स्थिति में हमारे प्रगतिशील और कान्तिकारी मन्त्री श्री गोखले जी ने पिछले सप्ताह जो सविधान परिवर्तन लिए ऐतिहासिक कदम उठाया है उनके आश्वासन पर और उनके इस आदेश को मानते हुए मैं इस प्रस्ताव को वापिस लेता हूँ।

सभापति महोदय : डागा जी, आपका जो अमेंडमेंट है उसको भी क्या आप वापिस ले रहे हैं ?

श्री मूल चन्द डागा (पाली) : जब प्रस्ताव ही वापिस हो गया है तो मैं अपना संशोधन भी वापिस लेता हूँ।

The amendment was, by leave, withdrawn

MR. CHAIRMAN : Has the hon. Member the leave of the House to withdraw his Resolution ?

SOME HON. MEMBERS : Yes.

The Resolution was, by leave, withdrawn.

15.37 hrs.

RESOLUTION RE : TAKING OVER OF
 CLOSED INDUSTRIAL UNITS AS
 PUBLIC ENTERPRISES

SHRI GADADHAR SAHA (Birbhum) :
 Sir, I move :

"This House is of opinion that the Government of India should take immediate and effective steps to take over all the factories and industrial units which have been closed down during the last five years in various parts of the country and run them as public enterprises."

15.38 hrs.

[SHRI R. D. BHANDARI in the Chair]

Sir, this Resolution that I am moving is of extreme national importance. While